CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No. 1844/2014

New Delhi this the 26th November, 2019

Hon'ble Sh. R.N. Singh MEMBER (J) Hon'ble Ms. Aradhana Johri MEMBER (A)

Sh. Vivek Kumar S/o Sh. G. D. Srivastava, Aged about 51 years, R/o 3-30, Rail Vihar Colony, Phase-I, Chargaon, Gorakhpur (UP), Pin- 273409, and now working as Sr. Section Officer (A/cs), in PF Section of FA&CAOs Office, North Eastern Railway, Gorakhpur (UP) under Ministry of Railways, Railway Board, New Delhi.

.....Applicant

(Applicant in person)

Versus

- Union of India Secretary, M/o of Labour & Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi- I
- Employees Provident Fund Organisation, Through Central Provident Fund Commissioner, Bhavishya Nidhi Bhawan, 14, Bhikaji Cama Place, New Delhi- 110066.
- The F.A & C.A. O (Administration), North Eastern Railways, Gorakhpur, (UP)- 273012

.....Respondents

(By Advocate: Sh. Vijay Kumar Sharma)

ORDER (ORAL)

HON'BLE SH. R. N. Singh MEMBER (J)

At the very outset, the applicant who has appeared in person submits that during the pendency of the OA, the grievances of the applicant have been redressed by the respondents and thus, the OA has become infructuous. This submission is not disputed by the learned counsel for the respondents.

In view of the submission made by the applicant, the OA is disposed of as having become infructuous. No order as to costs.

(Aradhana Johri) Member (A) (R. N. Singh)
MEMBER (J)

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